

## FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF CAUVERY POWER GENERATION CHENNAI PRIVATE LIMITED

| RELEVANT PARTICULARS |   |  |
|----------------------|---|--|
| 1.                   | Name of corporate debtor  | M/s Cauvery Power Generation Chennai Private Limited   |
| 2.                   | Date of incorporation of corporate debtor   | 09/04/2009   |
| 3.                   | Authority under which corporate debtor is incorporated / registered   | Companies Act, 1956  |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor   | U40100TN2009PTC071271  |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor  | <b>Registered Address:</b> New No.5, Ranganathan Gardens, Anna Nagar, Chennai – 600040.<br><b>Plant:</b> Billakuppam Village, Gummidipoondi – 601201 |
| 6.                   | Insolvency commencement date in respect of corporate debtor   | 18/10/2019   |
| 7.                   | Estimated date of closure of insolvency resolution process  | 15/04/2020   |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | R.Venkatakrishnan<br>IBBI/IPA-001/IP-P00115/2017-18/10250  |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board   | <b>Address:</b> 'Rangas' 1/4, 4 <sup>th</sup> Main Road, R.A.Puram, Chennai – 600 028.<br><b>Mail Id:</b> rvk@rvkassociates.com                      |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional   | <b>Address:</b> 'Rangas' 1/4, 4 <sup>th</sup> Main Road, R.A.Puram, Chennai – 600 028.<br><b>Mail Id:</b> cauverypower.cirp@rvkassociates.com        |
| 11.                  | Last date for submission of claims  | 01/11/2019   |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NA   |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA   |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:   | Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br>NA  |

Notice is hereby given that the National Company Law Tribunal, Special bench, Chennai has ordered the commencement of a Corporate Insolvency Resolution Process of the Cauvery Power Generation Chennai Private Limited (CIN: U40100TN2009PTC071271) on 18/10/2019

The creditors of Cauvery Power Generation Chennai Private Limited (CIN: U40100TN2009PTC071271), are hereby called upon to submit their claims with proof on or before 1<sup>st</sup> November, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 19/10/2019

Place : Chennai

IBBI/IPA-001/IP-P00115/2017-18/10250

